

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 7605/2021

(Arising out of impugned final judgment and order dated 23-06-2021 in CRLA No. 7507/2018 passed by the High Court Of Judicature At Allahabad)

PIYUSH KUMAR VERMA

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

WITH

Diary No(s). 30365/2022 (II)

IA No. 168060/2022 - CONDONATION OF DELAY IN FILING

IA No. 168059/2022 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS

IA No. 168061/2022 - EXEMPTION FROM FILING O.T.)

Date : 10-01-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For the parties:

Mr. Rana Mukherjee, Sr. Adv.
Mr. Ankit Goel, AOR

Dr. Menaka Guruswamy, Sr. Adv.
Mr. Pradeep Kumar Yadav, Adv.
Mr. Utkarsh Pratap, Adv.
Ms. Mukta H., Adv.
Mr. Gagan Kumar, Adv.
Mr. Vishal Thakre, Adv.
Mr. Tata Ram, Adv.
Mr. Keshav Chaudhary, Adv.
Mr. Aryan P. Nanda, Adv.
Mr. Sanjeev Malhotra, AOR

UPON hearing the counsel the Court made the following
O R D E R

List the matter for arguments on 02.02.2023.

(NEELAM GULATI)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
COURT MASTER (NSH)